

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.232- IA 331 of 2022
Item No.233 – IA 242 of 2020
Item No.234 – IA 711 of 2021
Item No.235 – IA 07 of 2022
In
CP(IB) 342 of 2020

Order under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Steelco Gujarat Ltd

.....Applicant

.....Respondent

Order delivered on ..07/04/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the RP : Mr. Jaimin Dave, Adv.
For the Omkara Assets : Mr. Sandeep Singhi, Adv.

ORDER

IA 331 of 2022

Learned Counsel Mr. Jaimin Dave for the Resolution Professional accepts notice and undertakes to file reply within two weeks. Learned Counsel Mr. Singhi for one of the CoC member Omkara Asset Reconstruction Pvt. Ltd. states that he has been instructed to appear for this Financial Creditor in CoC and accepts notice. Let reply be filed within two weeks.

List on 30.05.2022

IA 242 of 2020, IA 711 of 2021 and IA 07 of 2022

Due to paucity of time as the Members are holding Special Bench in post lunch session, adjourned for hearing on 30.05.2022.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**